

By E-Mail/Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To, The Principal Judge
Family Court-I, Kamrup
Guwahati

Dated Guwahati, the _____ November, 2021

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJCH.V-11/2019-2021/2570 dated 16.11.2021.

Madam,

With reference to the above, I am directed to inform you that Smti Sujata Dutta, Counsellor, Family Court-I, Kamrup, Guwahati has been allowed to avail LTC for the current block period of 2018-2021 during the later part of December, 2021 to visit Kanyakumari along with her husband Shri Chaturjya Prasad Talukdar, Secretary, District Legal Services Authority, Kamrup (M), Guwahati and two minor children namely Kamakshi Talukdar and Swarnav Prasad Talukdar, during the winter vacation of 2021 (subject to granting casual leave by the appropriate authority) , by the shortest possible route, as per existing Rules.

Smti Dutta may be informed accordingly.

Yours faithfully,

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 6127 - 6130 /A. dated 24/11/21
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Sujata Dutta, Counsellor, Family Court-I, Kamrup, Guwahati, for information with reference to her dated 16.11.2021
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

self
24.11.2021

REGISTRAR (VIGILANCE)

Rms